

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 470/GT/2014

Date: 20.8.2015

To
Chief Engineer (Commercial),
Damodar Valley Corporation,
DVC Towers, First Floor,
VIP Road,
Kolkatta-700054

Sir,

Subject: Determination of tariff in respect of Chandrapura Thermal Power Station Units I-III (3X210MW) for the tariff period 2009-14

Ref: This Office letter dated 12.8.2015
Your affidavit dated 15.6.2015

With reference to the subject mentioned above, I am directed to request you to furnish the following additional information on affidavit, with advance copy to the respondents, latest by 11.9.2015:

A. Details of Decapitalization, Liability discharged etc

- (i) Details of liability flow statement for the period 2009-14 (asset-wise, party-wise and item-wise) including discharge of liability through reversal and payment.

B. Loan

- (i) Closing balance of loans as per accounts and reference pages mentioned in page no 34 of additional information dated 12.8.2015 do not match; For eg. closing balance amount (in lakh) as per Form 13 for 2009-14 is 89827, 80610, 71508, 106021 and 129122 respectively, whereas the closing balance amount (in lakh) as per annual report for 2009-14 is 1150145, 1493700, 1657812, 2265391 and 2237997 respectively. The difference in the same shall be clarified/ justified.

C. Sinking Fund

- (i) Details such as name of financial institution, account number, account statement showing contribution balances for sinking fund maintained under escrow mechanism as mentioned in the notes of audited accounts of 2012-13;

- (ii) Difference in Sinking Fund Claim as per petition and the actual contribution to fund along with interest in accounts for the period 2009-14 shall be explained along with reasons as per attached format (Annexure-C);
- (iii) Reconciliation statement (Plant-wise) for the period 2009-14 along with audited accounts.

D. Pension and Gratuity Fund

- (i) Audited accounts of P&G trust accounts with actual contributions for the period 2009-14;
- (ii) Reconciliation statement for the period 2009-14 (Plant-wise/ Unit-wise with audited accounts).

2. The information as above shall be filed within the due date. No request for further extension of time shall be entertained. In case, no information/ document is filed within the said date, the matter shall be placed below the Commission for further orders.

-Sd/-
(B. Sreekumar)
Deputy Chief (Law)

Annexure C (Rs in Lakhs)

Sr. No	FY	As per Audit Accounts				As per DVC Petition - Chandrapura				Difference			Reason for Difference
		Contribution	Interest	Total	Reference	Contribution	Interest	Total	Reference	Contribution	Interest	Total	
1	FY 2009-10			-	Need to Explain	8,636.98	1,214.63	9,851.61		-8,636.98	-1,214.63	-9,851.61	
2	FY 2010-11	-	1,302	1,302	Audit Accounts FY 2010-11, Page 92	8,218.17	1,302.24	9,520.41	Appendix IX- Sinking Fund	-8,218.17	0.00	-8,218.17	
3	FY 2011-12	-	821	821	Audit Accounts FY 2011-12, Page 92	7,771.77	1,338.57	9,110.34		-7,771.77	-517.68	-8,289.45	
4	FY 2012-13	30,046	593	30,639	Audit Accounts FY 2012-13, Page 103	7,395.41	1,664.28	9,059.69		22,650.59	-1,071.28	21,579.31	
5	FY 2013-14	35,253	3,023	38,276	Audit Accounts FY 2013-14, Page 18	7,395.41	2,298.46	9,693.87		27,857.59	724.54	28,582.13	